

**State Vs. Vipin Sharma**  
**FIR No.0263/19**  
**PS Crime Branch**  
**U/s 420/419/467/468/471/201/34/120-B IPC**

**03.05.2020**

Present:- Ld. APP for the State.  
Sh. Rakesh Sharma, Ld. Counsel for the  
accused.  
IO/SI Lekhraj in person from PS Crime Branch.


**The present application has been  
received through e-mail also.**

Reply of bail application filed by the IO. Same  
is taken record.

Time sought by Ld. Counsel for the accused  
for addressing arguments on bail application.

In view of submissions made, put for  
addressing arguments on the bail application for

**05.05.2020.**

  
**(SHILPI JAIN)**  
**Duty MM/Central/THC**  
**Delhi/03.05.2020**

**CC No. 515450/16  
Misc. Application**


**03.05.2020**

Present:- None for the applicant.  
Sh. Rakesh Kumar (Ahlmad in the Court Ms.  
Tista Shah, Ld. MM-NI Act-06) in person.

**The present application has been  
received through e-mail also.**

At this stage, it is submitted by the Ahlmad  
file is not traceable and time sought by him for tracing  
the file.

Ahlmad is directed to trace out the file and  
put up the same on **05.05.2020**.

  
**(SHILPI JAIN)**  
**Duty MM/Central/THC**  
**Delhi/03.05.2020**

Case filed on 3/5/20

Dr. ...

Sh. ...  
File has been  
not traceable  
file filed sometime